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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.294/7/HDB/2017
NAME OF THE COMPANY	IVRCL, Limited
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	IVRCL, Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
BISHWAJIT DUBEY	ADVOCATE FOR FINANCIAL CREDITOR	99102 24345	B Dubey
GAURAV GUPTA	ADVOCATE FINANCIAL CREDITOR	9833403359	G Gupta

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
PRAVEEN K NAIR o/o. R. Raghubarandan Rao	ADVOCATE FOR FINANCIAL CREDITOR	8985893158	Praveen Nair
G. Bhupesh	Advocate	99666 22805	G Bhupesh

Heard Mr.Bishwajit Dubey, Mr.Gaurav Gupte, Mr.Praveen K Nair, learned counsels for the Financial Creditor/Petitioner and Mr.G.Bhupesh, learned counsel for the Corporate Debtor/Respondent.

Ld.Counsel for the Corporate Debtor wanted time and submitted that they are ready to settle the outstanding amount and Ld.Counsels for the Financial Creditor also sought time to propose another Interim Resolution Professional. Post the Case on 22.12.2017.


Member (Technical)


Member (Judicial)